

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3318 of 2020

Akhilesh Gope Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate
For the Opp. Party : Mr. Naresh Prasad Thakur, A.P.P.

03/29.06.2020 So far as the defect no. 4 is concerned, learned counsel for the petitioner has given an undertaking that the same shall be removed once the situation normalizes. Rest defects, if any, stand ignored.

Heard Mr. Anil Kumar Ganjhu, learned counsel for the petitioner and Mr. Naresh Prasad Thakur, learned A.P.P. for the State.

Petitioner has been made accused in connection with Karra P.S. Case No. 60 of 2017 corresponding to G. R. No. 353 of 2017.

Three extremists of the PLFI were apprehended by the police and cash of Rs. 20,000/-, mobile and pamphlets of PLFI were recovered.

The petitioner appears to have been implicated on the confession of co-accused Vijay Nag who has already been granted bail by this Court in B.A. No. 8297 of 2017. The petitioner is in custody since 14.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st, Khunti, in connection with Karra P.S. Case No. 60 of 2017 corresponding to G. R. No. 353 of 2017.

(Rongon Mukhopadhyay, J.)